

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).13998-14026/2015

(Arising out of impugned final judgment and order dated 21-10-2014 in MJC No. 414/2012 21-10-2014 in MJC No. 3025/2012 21-10-2014 in MJC No. 6189/2012 21-10-2014 in MJC No. 6409/2012 21-10-2014 in MJC No. 86/2012 21-10-2014 in MJC No. 278/2012 21-10-2014 in MJC No. 404/2012 21-10-2014 in MJC No. 355/2012 21-10-2014 in MJC No. 403/2012 21-10-2014 in MJC No. 405/2012 21-10-2014 in MJC No. 794/2012 21-10-2014 in MJC No. 921/2012 21-10-2014 in MJC No. 940/2012 21-10-2014 in MJC No. 1209/2013 21-10-2014 in CWJC No. 9785/2011 21-10-2014 in MJC No. 1003/2013 21-10-2014 in CWJC No. 9760/2011 21-10-2014 in MJC No. 1210/2013 21-10-2014 in CWJC No. 9775/2011 21-10-2014 in MJC No. 1123/2013 21-10-2014 in CWJC No. 9810/2011 21-10-2014 in MJC No. 1875/2012 21-10-2014 in MJC No. 4351/2012 21-10-2014 in MJC No. 1661/2013 21-10-2014 in CWJC No. 6154/2011 21-10-2014 in MJC No. 1424/2012 21-10-2014 in MJC No. 1438/2012 21-10-2014 in MJC No. 4207/2012 21-10-2014 in MJC No. 372/2012 17-12-2014 in MJC No. 414/2012 17-12-2014 in MJC No. 3025/2012 17-12-2014 in MJC No. 6189/2012 17-12-2014 in CWJC No. 6409/2012 17-12-2014 in MJC No. 86/2012 17-12-2014 in MJC No. 405/2012 17-12-2014 in MJC No. 404/2012 17-12-2014 in MJC No. 794/2012 17-12-2014 in MJC No. 355/2012 17-12-2014 in MJC No. 403/2012 17-12-2014 in MJC No. 921/2012 17-12-2014 in MJC No. 940/2012 17-12-2014 in MJC No. 1209/2013 17-12-2014 in MJC No. 9785/2011 17-12-2014 in MJC No. 1003/2013 17-12-2014 in MJC No. 9760/2011 17-12-2014 in MJC No. 1210/2013 17-12-2014 in MJC No. 9775/2011 17-12-2014 in MJC No. 1123/2013 17-12-2014 in MJC No. 9810/2011 17-12-2014 in MJC No. 1875/2012 17-12-2014 in MJC No. 4351/2012 17-12-2014 in MJC No. 1661/2013 17-12-2014 in MJC No. 6154/2011 17-12-2014 in MJC No. 1424/2012 17-12-2014 in MJC No. 1438/2012 17-12-2014 in MJC No. 4207/2012 17-12-2014 in MJC No. 372/2012 17-12-2014 in MJC No. 278/2012 passed by the High Court Of Judicature At Patna)

BABLU KUMAR SINGH AND ANR. ETC. ETC.

Petitioner(s)

VERSUS

THE STATE OF BIHAR AND ORS. ETC. ETC.

Respondent(s)

(IA 59/2015, 88/2016, 89/2016, 118/2016, 147/2016, 148/2016, 149/2017, 150/2017, 28670/2018, 133539/2018, 146018/2018, 146592/2018, 153172/2018, 153582/2018)

WITH

SLP(C) No. 12985-12991/2015 (XVI)

(FOR CONDONATION OF DELAY IN REFILEING ON IA 1/2015

FOR CONDONATION OF DELAY IN FILING/REFILING SLP ON IA 1/2015

FOR CONDONATION OF DELAY IN RE-FILING APPEAL ON IA 1/2015
FOR INTERVENTION APPLICATION ON IA 22/2015
FOR INTERVENTION APPLICATION ON IA 29/2015
FOR INTERVENTION APPLICATION ON IA 30/2015
FOR INTERVENTION APPLICATION ON IA 37/2015
FOR INTERVENTION APPLICATION ON IA 44/2015
FOR INTERVENTION APPLICATION ON IA 51/2015
FOR ON IA 58/2016
FOR INTERVENTION APPLICATION ON IA 65/2016
FOR INTERVENTION APPLICATION ON IA 72/2016
FOR ON IA 79/2016
FOR INTERVENTION APPLICATION ON IA 86/2016
FOR [APPLICATION FOR IMPLEADMENT IN SLP C NO. 12985/2015] ON IA
4247/2017
FOR INTERVENTION APPLICATION ON IA 87/2017
FOR [INTERVENTION] ON IA 23850/2017
FOR ON IA 94/2017
FOR INTERVENTION APPLICATION ON IA 85537/2017
FOR impleading party ON IA 87091/2017
FOR INTERVENTION/IMPLEADMENT ON IA 87091/2017
FOR INTERVENTION APPLICATION ON IA 93194/2017
FOR INTERVENTION APPLICATION ON IA 95726/2017
FOR INTERVENTION APPLICATION ON IA 116541/2017
FOR impleading party ON IA 131749/2017
FOR INTERVENTION/IMPLEADMENT ON IA 131749/2017
FOR INTERVENTION APPLICATION ON IA 133321/2017
FOR INTERVENTION APPLICATION ON IA 142010/2017
FOR INTERVENTION APPLICATION ON IA 21176/2018
FOR INTERVENTION APPLICATION ON IA 21181/2018
FOR INTERVENTION APPLICATION ON IA 125427/2018
FOR impleading party ON IA 126540/2018
FOR INTERVENTION/IMPLEADMENT ON IA 126540/2018
FOR impleading party ON IA 145440/2018
FOR INTERVENTION/IMPLEADMENT ON IA 145440/2018
FOR INTERVENTION APPLICATION ON IA 146008/2018
FOR impleading party ON IA 152058/2018
FOR INTERVENTION/IMPLEADMENT ON IA 152058/2018
FOR EXEMPTION FROM FILING O.T. ON IA 152060/2018
FOR INTERVENTION APPLICATION ON IA 152068/2018)

SLP(C) No. 15653/2015 (XVI)
(FOR [TRANSPPOSITION] ON IA 33329/2017)
SLP(C) No. 34466/2015 (XVI)
(FOR impleading party ON IA 153079/2018
FOR INTERVENTION/IMPLEADMENT ON IA 153079/2018
FOR EXEMPTION FROM FILING O.T. ON IA 153081/2018)

SLP(C) No. 25793/2015 (XVI)
(and

FOR ON IA 3/2016
FOR ON IA 4/2016
FOR ON IA 5/2016
FOR ON IA 6/2016
FOR ON IA 8/2017

FOR impleading party ON IA 55865/2017
FOR INTERVENTION/IMPLEADMENT ON IA 55865/2017
FOR EXEMPTION FROM FILING O.T. ON IA 55867/2017
FOR impleading party ON IA 141010/2018
FOR INTERVENTION/IMPLEADMENT ON IA 141010/2018
FOR EXEMPTION FROM FILING O.T. ON IA 141011/2018
FOR impleading party ON IA 149751/2018
FOR INTERVENTION/IMPLEADMENT ON IA 149751/2018
FOR impleading party ON IA 153441/2018
FOR INTERVENTION/IMPLEADMENT ON IA 153441/2018)

S.L.P.(C)...CC No. 18028-18037/2015 (XVI)
(FOR CONDONATION OF DELAY IN FILING ON IA 1/2015
FOR CONDONATION OF DELAY IN REFILING ON IA 11/2015)

SLP(C) No. 33646/2015 (XVI)

SLP(C) No. 33254/2015 (XVI)

SLP(C) No. 31113/2015 (XVI)

SLP(C) No. 33787/2015 (XVI)

SLP(C) No. 33761/2016 (XVI)
(FOR DELETING THE NAME OF RESPONDENT ON IA 48656/2018)

SLP(C) No. 29515/2016 (XVI)

Date : 28-11-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE HEMANT GUPTA

For the parties

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Ms. Kumar Gaurav, Adv.

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Ms. Swarupama Chaturvedi, Adv.

Mr. Harvinder Choudhary, Adv.

Ms. Aarti, Adv.

Mr. N. Sharma, Adv.

Ms. Meera Patel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed, list on 15.01.2019, before an appropriate Bench.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR